संचालनालय स्वास्थ्य सेवायें

सतपुड़ा भवन, भोपाल, गध्यप्रवेश

क्र. / विनियमन एवं नीति / 2021 / 377 प्रति.

भोपाल, दिनांक**23**12.2021

समस्त कलेक्टर, मध्य प्रदेश।

विषयः कोविड-19 की संभावित तीसरी लहर के परिदृश्य में निजी चिकित्सालयों के चिन्हांकन व अधिकृत करने के संबंध में।

संदर्भः म०प्र० शासन, लोक स्वारथ्य एवं परिवार कल्याण विभाग का पत्र क्रमांक No./862/2020-21/सन्नह / मेडि-2 भोपाल, दिनांक 30/05/2021

उपरोक्त विषय के दृष्टिगत कोविड-19 महामारी की संभावित तीसरी लहर तथा नये Variant Of Concern, Omicron, के समुचित प्रबंधन हेतु आवश्यक हेतु स्वास्थ्य सुविधाओं की उपलब्धता सुनिश्चित की जाए।

पूर्व में जारी संदर्भित आदेशानुसार निजी चिकित्सालयों द्वारा कोविड-19 के रोगियों को उपचार प्रदाय किये जाने हेतु निजी चिकित्सालय के सामान्य, एच.डी.यू, आई.सी.यू, तथा आई.सी. यू विथ वेन्टिलेशन के लिए अधिकतम दरें निर्धारित की गई थी। तदानुसार निजी चिकित्सालयों को कोविड-19 के उपचार हेतु चिन्हांकित किया जाए। इस हेतु आवश्यक दण्ड प्रक्रिया संहिता की धारा 144 के अंतर्गत सक्षम आदेश जारी किये जाये।

इस हेतु Model Authorization का प्रारूप संलग्न है। ऐसे अधिकृत चिकित्सालय कोविड-19 के रोगियों को दक्ष चिकित्सकों व स्टॉफ के माध्यम से आवश्यक नैदानिक एव उपचारात्मक गुणवत्तापूर्ण सेवायें प्रदान करेंगे। अधिकृत चिकित्सालय सार्थक पोर्टल पर दिये गये लॉगइन आईडी से कोविड-19 के भर्ती मरीजों की जानकारी को प्रतिदिन अपलोड करेंगे। ऐसा धारा 144 दण्ड प्रक्रिया संहिता के आदेश के माध्यम एवं नियमित मॉनिटरिंग से सुनिश्चित कराया जाए। ऐसे समस्त निजी चिकित्सालयों को उपचार हेतु अधिकृत किये जाने की कार्यवाही आगामी एक सप्ताह में सुनिश्चित करें।

संलग्नः—उपरोक्तानुसार (अपर मुख्य सचिव स्वास्थ्य द्वारा अनुमोदित)

(ओकार्श त्रिपोठी) आयुक्त स्वास्थ्य सह सचिव संचालनालय स्वास्थ्य सेवायें, म.प्र.

पृ.क्र. / विनियमन एवं नीति / 2021 / 378 प्रतिलिपि:- कृपया सूचनार्थ।

भोपाल, दिनांक:-23/12/2021

1. अपर मुख्य सचिव, म.प्र. शासन, लोक स्वास्थ्य एवं परिवार कल्याण विभाग, मंत्रालय, म.प्र.।

2. समस्त संभागायुक्त, म.प्र.।

मिशन संचालक, एन.एच.एम., भोपाल, म.प्र.।

आयुक्त, चिकित्सा शिक्षा, सतपुड़ा भवन, भोपाल, म.प्र.।

5. संचालक, स्वारथ्य सेवायें, संचालनालय स्वारथ्य सेवायें, म.प्र.।

समस्त क्षेत्रीय संचालक, स्वारथ्य सेवाऐं, म.प्र.

समस्त मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी, म.प्र.।

आयुक्त स्वास्थ्य सह सचिव संचालनालय स्वास्थ्य सेवायें, म.प्र.

Department of Public Health and Family Welfare Govt. of Madhya Pradesh, Vallabh Bhawan, Bhopal

No. / 862 /2020-21/24 AE/ Als-2

Bhopal, Date 30 /05/2021

References:

- 1. The Madhya Pradesh Public Health Act, 1949
- The Madhya Pradesh Upcharyagriha Tatha Rujopchar Sambandhi Sthapnaye (Registrikaran Tatha Anugyapan) Adhiniyam, 1973
- 3. The Madhya Pradesh Atyavashyak Seva Sandharan Tatha Vichchinnata Nivaran Adhiniyam, 1979
- 4. The Madhya Pradesh Upcharyagriha Tatha Rujopchar Sambnadhi Sthapnaye (Registrikaran Tatha Anugyapan) Rules, 1997
- 5. The Disaster Management Act, 2005
- 6. The Madhya Pradesh Epidemic Diseases, COVID-19 Regulations, 2020

Whereas vide notification dated 18th March 2020, Novel Corona Virus (COVID-19) has been notified under Section 50 and 51 of the Madhya Pradesh Public Health Act, 1949, as infectious disease and notified infectious disease, respectively, for the whole of Madhya Pradesh:

Whereas notification dated 23rd March 2020, confers special powers on the District Magistrate. Chief Medical and Health Officer and Civil Surgeon cum Hospital Superintendent to control the spread of COVID-19. Vide the same notification the District Collector has been notified as Executive Authority under sub-section (9) of Section 3 of the Act;

Whereas a large number of persons affected by COVID-19 are in need of treatment and various Nursing Home and Clinical Establishments (hereinafter referred as Healthcare providers) registered under The Madhya Pradesh Upcharyagriha Tatha Rujopchar Sambandhi Sthapnaye (Registrikaran Tatha Anugyapan) Adhiniyam, 1973 are treating such patients;

Whereas Section 3(a) of the Madhya Pradesh Atyavashyak Seva Sandharan Tatha Vichchinnata Nivaran Adhiniyam, 1979 defines and includes Public Health as "essential service" as defined in the Schedule.

Whereas by office order No. /IDSP/2020 dated 5th of March, 2020, all Nursing Homes/Clinics especially those in the private sector have been directed to remain functional and ensure that services such as critical care services such as dialysis, blood transfusion, chemotherapy, institutional deliveries and any other services as required by the Department from time to time, are not denied.

Whereas Section 4 of the Madhya Pradesh Epidemic Diseases, COVID-19 Regulations, 2020, in Section 4 provides that staff of all Government Departments and Organizations of the concerned area will be at the disposal of the District Magistrate, Sub-Divisional Magistrates (SDM), and officers authorized by the Department of Public Health and Family Welfare, for discharging the duty of containment measures in the districts. If required, District Magistrate may order requisition of services and facilities of any other person/institution.

Whereas sub-section (1) of Section 61 of the Madhya Pradesh Public Health Act. 1949 provides that the Health Officer may, in cases of emergency with the sanction of the Collector enter upon, occupy and use or depute any person to enter upon, occupy and use without having recourse to the provisions of the Land Acquisition Act 1894 (1 of 1894), any building or place which, in the opinion of the Health Officer, is required, and is suitable for any purpose connected with the prevention or control of infection from an infectious disease. Subsection (2) of Section 61 provides that the owner or lessee shall be entitled for compensation or any damage or expenses incurred and to a reasonable rent for the period during which it remained occupied or used for any purpose referred to in sub-section (1). Such compensation and rent shall be fixed by the Collector.

Whereas large number of grievances of exorbitant amount of money being charged by the Healthcare Providers registered under the The Madhya Pradesh Upcharyagriha Tatha Rujopchar Sambnadhi Sthapnaye (Registrikaran Tatha Anugyapan) Adhiniyam, 1973 is causing hardship to the public in general during the COVID-19 pandemic are received;

Therefore, in exercise of the powers conferred as per the enabling provisions of all the above referred Acts. Rules and Regulations to redress the grievances regarding exorbitant amount of money charged by Healthcare Providers from patients who are not covered by any health insurance products or who have exhausted their health insurance cover, all Nursing Homes and Clinical Establishments are hereby directed that:

1. Maximum rates that are to be charged to COVID-19 patients of non Ayushman Bharat beneficiary category and not covered by any health insurance product/any bilateral agreement/MoU between any hospital and private corporate group or patients who have exhausted their health insurance cover will be as follows:-

Packago	Maximum Chargeable Rate per day (INR)
Charges for General Ward + Isolation	5000/-
Charges for General Ward Assume	7500/-
Charges for HDU + Isolation	10000/-
Charges for ICU without Ventilation + Isolation	100007-
Charges for ICU with Ventilation + Isolation	17000/-
(NIV/Invasive Ventilation)	Character Charac
Catheterization, (6) PPE kits (8) Con	nsumables (9) Oxygen (10) Nebulization (11)
Englusiones (1) Outside specialist consultation (2)	Investigations (3) COVID testing – to be done
as per the actual cost as per Got	mmunoglobulins, Remdesivir, Tocilizumab.
Ini Amphotericin R. Posaconazole e	etc – to be charged at MRP. (3) Fight Char
investigations like Chest CT/HRC	I scan to be charged as per GoMP order
No./Reg./2021/97 dated 23/04/2021(6	6)Surgical intervention/Procedure (if any)

- No rate revision, if declared rate is lesser then above, shall be allowed in the rates declared by the
 private hospitals on the Sarthak portal as on 19/04/2021. (Date of interim order passed by the
 Hon. High Court, Principal Bench, Jabalpur in WP 8914/2020 regarding rate fixation).
- For Private hospitals having lesser treatment rates, the final bill as per the prevalent hospital rates shall be compared with the maximum ceiling rates of the Govt, and the lesser of the two shall be invoiced to the patient.
- 4. All private hospitals having rates higher than above shall need to revise their rates for all new COVID-19 patients admitted after 10th of June, 2021. However, patients already in treatment may be charged as per prevalent rates till the completion of the treatment. Under no circumstances such period will be beyond 10 days of inpatient care.
- In the instance that any private hospital is not satisfied with the above mentioned ICU
 rates, a justified representation shall be submitted to the Health Commissioner cum
 Secretary for consideration, within a week of issuance of order.
- 6. All existing authorizations for COVID 19 treatment shall remain valid till 10th June 2021, after which fresh authorization for COVID 19 treatment shall again be taken from the District Collector.
- New private Nursing Home interested/identified for rendering COVID-19 treatment as
 per the above rates shall seek prior authorization from the District Collector in a predecided authorization format.

- 8. All such authorized Nursing Homes shall need to register in the Sarthak portal https://sarthak.nhmmp.gov.in/covid_admin/manage/Facilities_occupancy upon which one time data entry of i) Total available beds ii) Beds reserved for COVID-19 and iii) COVID-19 treatment rates shall need to be uploaded along with daily entry of daily admission and discharge.
- 9. The authorized Nursing Homes shall need to provide all necessary and protocol based diagnostic and therapeutic care to the in-patients through qualified and well-trained professional staff with due and clinically justified categorization of patients requiring admission to Isolation/HDU/ICU/Ventilator beds in accordance with the Clinical Management Protocol for COVID 19, Version 6, dated 24th May,2021 issued by Govt. of India, MoHFW.
- 10. This order is issued in view of the public health exigency resulting from the COVID 19 surge, when there is an urgent need to expand equitable and affordable health services to the people.

The above shall remain valid till further order.

Kash Tripathi), Secretary,

Dept. of Public Health and Family Welfare
Madhya Pradesh
Bhopal, Date 30 /05/2021

No. 1 863 / 2020 -21 / 47 E / 4/15-2

1. Additional Chief Secretary, Department of Public Health and Family Welfare, GoMP, Bhopal (M.P).

2. Commissioner, Medical Education (M.P).

- 3. Mission Director, NHM, Bhopal (M.P).
- 4. All Divisional Commissioners, (M.P).
- 5. All Regional Director, Health Services (M.P.)
- 6. All Chief Medical and Health Officers (M.P).
- 7. President, Indian Medical Association (M.P.)
- 8. President, Nursing Home Association (M.P.)

Dept. of Public Health and Family Welfare
Madhya Pradesh

Model Authorization Format for Treatment of COVID-19 Patients

In compliance of Govt. Order No. 862/2020-21/17/Medi-2 dated 30/05/2021 and Govt. Order dated 31/05/2021 Nursing Homes, registered under Madhya Pradesh Upcharyagriha Tatha Rujopchar Sambandhi Sthapnaye (Registrikaran Tatha Anugyapan) Adhiniyam, 1973 and Rules 1997, with Registration No............................... is hereby authorized to treat COVID-19 patients on the following terms and conditions: -

- 1. The Nursing Home agrees to register on Sarthak portal https://sarthak.nhmmp.gov.in/covid_admin/manage/Facilities_occupancy. Credentials for registration on the Sarthak portal will be provided by the Chief Medical and Health Officer.
- 2. The Nursing Home agrees to ensure updating following COVID-19 inpatient data on the Sarthak Portal:

Portal:	C A C C L
One Time Data Entry	Dynamic Data Entry
i) Total available beds in the Nursing Home ii) Beds reserved for COVID-19	i) COVID-19 In-patient bed occupancyii) Available beds for COVID-19 patients

3. The Nursing Home agrees to provide treatment to COVID-19 patient who is non-Ayushman Bharat beneficiary and not covered by any health insurance product/any bilateral agreement/MoU between any hospital and private corporate group or who have exhausted their health insurance cover on the following maximum rates: -

Package	Maximum Chargeable Rate per day (INR)
Charges for General Ward + Isolation	5000/-
Charges for HDU + Isolation	7500/-
Charges for ICU without Ventilation + Isolation	10000/-
Charges for ICU with Ventilation + Isolation	17000/-
kits (7) Consumables	(8) Oxygen (9) Nebulization
l u u nadaciula Tacilizuma	ab, etc – to be charged at MRP. (5) High end be charged as per GoMP order No./Reg./2021/97

- 4. The Nursing Home agrees to compare the final bill, inclusive of all other costs/treatment packages as per the prevalent rates, with the maximum ceiling rates of the Govt. and the lesser of the two shall be invoiced to the patient.
- 5. The Nursing Home having rates higher than above agrees to revise its rates with immediate effect for new COVID-19 patients.
 - The Nursing Home agrees to provide all necessary diagnostic and therapeutic care to COVID-19 in-patients through qualified and well-trained professional staff with due and clinically justified categorization of patients requiring admission to Isolation.

HDU/ICU/Ventilator beds and in accordance with the Clinical Management Protocol for COVID 19, and subsequent revisions issued by MoHFW, from time to time.

- 7. The Nursing Home agrees to ensure strict compliance with the authorisation terms and conditions. Discontinuation of treatment services to COVID-19 patients by the authorised Nursing Homes shall be intimated 07 days in advance to the authorising authority.
- 8. The Nursing Home agrees that any act of overcharging, non-compliance, unilateral discontinuation or deficiency in services may be appropriately dealt by the District Collector under the relevant Acts and Rules.

This authorization shall come in effect immediately and would remain valid till the operation of Government orders in reference.

District Collector
Name:
Signature:
Date: